

PUBLIC NOTICE

This is information to the general public that mining project situated at Sy.No's 91, Pagdiyal (V), Ganded (M), Ranga Reddy District, Telangana State being developed by M/s Mount Toor Minerals. Ext.5.261 Ha. Quartz and Feldspar Mine has been accorded Environmental Clearance by State level Environment Impact Assessment Authority (SEIAA) Order No. SEIAA/AP/RR/227-2013 dated 04.04.2013. Copy of the said Environment Clearance is available with Telangana State Pollution Control Board.

Sd/- M/s Mount Toor Minerals.



Bank of Baroda

ZONAL STRESSED ASSET RECOVERY BRANCH, CUTTACK
 Plot No.: CM-2B, 1st Floor, Sector-7, Near Markat Nagar Police Station,
 CDA, Cuttack-753014, Odisha, Tel.: 0671-2361377, 70777 27133

E-AUCTION SALE NOTICE

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 read with provision to Rule 6(2) for Immovable and Rule 6(2) for Movable of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable properties Mortgaged to the Secured Creditor, the "PHYSICAL POSSESSION" of which has been taken by the Authorised Officer of the **Bank of Baroda**, Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND " WITHOUT RECOURSE BASIS" on 21.12.2019 on the basis of "Physical Possession" for recovery of Bank dues and the buyer should ascertain the status of the statutory dues and other encumbrances, if any.

E-Auction to be held on 21.12.2019 from 1.00 P.M. to 3.00 P.M. Last Date of Submission of online bid: 20.12.2019 by 5.00 P.M.

Name & Address of the Borrower(s)/ Guarantor(s)	Description of the Property & the Owner	Reserve Price / EMD / Bid Increase Amount	Demand Notice Date/ Outstanding Amount (Secured debt)
Borrower: M/s Padia Timber Co. (P) Ltd. Guarantors: 1)Mr. G.C Padia, 2)Mr. Umesh Padia, 3)Mrs. Urmila Devi Padia & 4) M/s Padia Timber Enterprises, all are at S.No.27/5, Chimalapalli Road, Vepagunta, Visakhapatnam -530047.	Residential Land and Building situated at Door No. 50/18/5, Plot No.L.I.G. F-18, S.No.6 (P), Resapuvanipalem Village, Seetammadhara, Visakhapatnam measuring 285 Sq. Yards in the name of Mr. Umesh Padia.	Rs.2,25,48,000/- Rs.22,54,800/- Rs.20,000/-	Demand Notice Date : 20.02.2014 Rs.15,73,46,062/- as on 20.02.2014 + interest from 21.02.2014 & expenses thereon less Recovery if any.

EMD Submission Account Details : A/c No.: 3978020000113, A/c Name : ARMB, Cuttack Auction Account
Name of the Beneficiary : Bank of Baroda, IFSC Code : BARB0CUTCDA (5th Digit is zero)

For detailed terms and conditions of the sale, please refer to the link (<https://www.bankofbaroda.com/e-auction.htm>) or (<https://www.bob.auctiontntiger.net>).

STATUTORY 15 DAYS SALE NOTICE TO THE BORROWER/ GUARANTOR/ MORTGAGOR FOR SUBSEQUENT SALE UNDER RULE 6(5), 8(6) AND 9(1) AS PER AMENDED SARFAESI ACT 2002.
Date : 03-12-2019, Place : Cuttack
Sd/- Authorised Officer, BANK OF BARODA

MOREPEN LABORATORIES LIMITED
 CIN:- L242311984PLC006028
 Regd. Office:- Morepen Village, Nalagargi Road, Near Baddi, Dist. Solan, Himachal Pradesh-173205
 Tel: +91-1795-265401-03, 244590 Fax: +91-1795-244591
 Website: www.morepen.com. Email: investors@morepen.com

NOTICE

(As per SEBI Circular i.e. SEBI/HO/MRSD/DOS3/CIR/P/2018/139, dated: November 6, 2018)

Notice is hereby given that the following share certificates (details given as under) have been lodged with the Company by the transferee for transfer of shares as per SEBI Circular i.e. SEBI/HO/MRSD/DOS3/CIR/P/2018/139, dated: November 6, 2018.

Folio no	Certificate number	Distinctive Numbers	No. of Shares	Seller's Name	Buyer's Name		
From	To	From	To				
0176782	87801	87801	443153123	443153785	663	SALIM ABBASBHAI LOKHANDWALLA	ANAMIKA MUNDHRA
						AIMAN SALIM KOLKHANDWALLA	SHREE KUMAR MUNDHRA
0176781	87800	87800	443152460	443153122	663	AIMAN SALIM KOLKHANDWALLA	ANAMIKA MUNDHRA
						SALIM ABBASBHAI LOKHANDWALLA	SHREE KUMAR MUNDHRA

BUYER'S NAME:- OM PRAKASH KEJRIWAL & SANDHYA KEJRIWAL

Folio no	Certificate number	Distinctive Numbers	No. of Shares	Seller's Name	
From	To	From	To		
0181110	92129	92129	448501246	663	RAJENDRA RAI, SANDHYA KEJRIWAL
0181112	92131	92131	448502043	663	RAJENDRA RAI, SANDHYA KEJRIWAL
0181121	92140	92140	448511258	663	RAJENDRA RAI, SANDHYA KEJRIWAL
0181122	92141	92141	448511987	796	RAJENDRA RAI, SANDHYA KEJRIWAL
0178803	89822	89822	445733072	928	LAXMI DEVI KEJRIWAL, OM PRAKASH KEJRIWAL
0178803	89862	89862	445765759	1326	LAXMI DEVI KEJRIWAL, OM PRAKASH KEJRIWAL
0181113	92132	92132	448502706	663	RAJENDRA RAI, SANDHYA KEJRIWAL
0178811	89830	89830	445739772	663	MANJU KEJRIWAL, OM PRAKASH KEJRIWAL
0178823	89842	89842	445749672	663	MANJU KEJRIWAL, OM PRAKASH KEJRIWAL
0178825	89844	89844	445750998	1392	MANJU KEJRIWAL, OM PRAKASH KEJRIWAL
0178827	89846	89846	445753716	729	MANJU KEJRIWAL, OM PRAKASH KEJRIWAL
0178853	89872	89872	445776515	1061	MANJU KEJRIWAL, O P KEJRIWAL
0178842	89861	89861	445765096	663	TILOK AGARWAL, SANDHYA KEJRIWAL
0181109	92128	92128	448499921	663	RAJENDRA RAI, SANDHYA KERIWAL
0178845	89864	89864	445768411	663	LAXMI DEVI KEJRIWAL, OM PRAKASH KEJRIWAL
0178810	89829	89829	445739109	663	PRAKASH KEJRIWAL, SANDHYA KEJRIWAL
0178856	89875	89875	445796989	663	PRAKASH KEJRIWAL, SANDHYA KEJRIWAL

Any person(s) claiming or having any interest in the said shares or any person(s) having any objection to the aforesaid Transfers of shares shall write/send his/her objection to the company at above mentioned address or to company's Registrar and Share Transfer Agent (RTA) i.e. MAS Services Limited, at T - 34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi - 110020. Phone: 011-26387281-83, email-info@masserv.com within 30 days of publication of this notice, failing which the company would be free to consider and Transfer of shares on merits, and the Company and RTA shall not be responsible for any loss financial or otherwise caused to any person(s).

This notice is available on the website of the company i.e. "www.morepen.com"

For Morepen Laboratories Limited
 Sd/-
 Vipul Kumar Srivastava
 Company Secretary

Place: New Delhi
 Date: 13.11.2019



ANDHRA BANK

(A Govt. of India Undertaking)

HABSGUDA, 1-5-62/6, V V NAGAR STREET NO. 8,
 HABSGUDA, HYDERABAD-500007, Tel.No.040-2346865

NOTICE TO THE BORROWER INFORMING ABOUT THE SALE (30 DAYS NOTICE) (RULE 6(2)(8)(6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002)

From: AUTHORIZED OFFICER HABSGUDA Branch Andhra Bank under ACT 54 OF 2002

To: **Mr./Ms / M/s Borrower: Plasticon Industries D-58, Phase - V, Industrial Area, Jeedimetla, Quthbullapur, Medchal Dist. Telangana - 500055. Co-obligant: Madhurakavi Sujatha W/o M. Bikshapathi, 1-8-449/14, Plot No 19, Patti Gadda, Vikramgar, Begumpet - 500003.**

Sub: Sale of property belonging to you for realization of amount due to Andhra Bank under the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (ACT 54 OF 2002).

Whereas you have defaulted to pay the amount due from you in spite of demand made by me/ Bank through Demand Notice U/s. 13(2) dated 01-01-2019. I, in exercise of the powers conferred under the above Act, took possession of the below mentioned property on 26-03-2019. Even after taking possession of the property, you have not paid the amount due from you to Andhra Bank. As such, it has become necessary to sell the below mentioned property above the reserve price of Rs. 4500000 (Rupees Four Five Lakh) by inviting tenders/ by public auction/ e-auction/ by private treaty (strike off inapplicable portion) after 30 days from the date of this notice. The date and time of auction and the details of the service provider shall be informed through a Sale Notice which shall be issued separately, and the property would be sold to the person who offers highest price. Since, the property may be sold by private sale also or obtaining quotations from the persons also, subject to terms and conditions acceptable to Bank. If you have any such proposal of selling the property to any person by private sale or by getting quotation, the same may be communicated to me within 30 days from date of receipt of this letter/notice. Failing which it will be construed that you have no such proposal and I will proceed forthwith, with sale of property by inviting tenders/public auction/ e-auction/ Private Treaty. Please take notice that if you pay the amount due as specified in the Demand Notice dated 01-01-2019 with subsequent interest thereon along with cost and expenses incurred by the bank till date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of secured assets, no further action shall be taken for sale of the property mentioned in the schedule.

SCHEDULE OF THE PROPERTY

IMMOVABLE PROPERTY: All that part and parcel of the property consisting of 1 Urban Land admeasuring approximately 404 Sq.Yards situated at open Plot No 17 in Survey No 110, Situated at Gopalpur Village, Hanamakonda Mandal, Warangal Urban Dist. and Bounded By: East: Land of Venkataiah, West: Land of Y Mallaiiah, North: 25 Feet Road, South: Land of Ganga Reddy.

Date: 02-12-2019
Place: Hyderabad
Sd/-Authorized Officer
Andhra Bank



Central Bank of India

SECUNDERABAD BRANCH, HYDERABAD DISTRICT, TELANGANA 500 003
 Phone: 6304903745 E-mail: bnhdy0814@centralbank.co.in

Notice of intended sale under Rule 6(2) and 8(6) of the Security Interest (Enforcement) Rules 2002 under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

To Name & Full Address of Borrower(s): Dr. Madireddy Raghuvver Reddy S/o Late Sri Madireddy Malla Reddy, H.No.16-1-27/8/2, Jayanagar Colony, Saidabad, Hyderabad - 500 059. **Dr. Potha Archana Reddy** W/o Dr. Madireddy Raghuvver Reddy H.No.16-1-27/8/2, Jayanagar Colony, Saidabad, Hyderabad - 500 059. **Dr. Madireddy Raghuvver Reddy** S/o Late Sri Madireddy Malla Reddy Flat No. 303, Sai Krishna Marvels, 9th Cross, Rock Town Colony, L.B Nagar, Hyderabad - 500 074. **Dr. Potha Archana Reddy** W/o Dr. Madireddy Raghuvver Reddy Flat No. 303, Sai Krishna Marvels, 9th Cross, Rock Town Colony, L.B Nagar, Hyderabad - 500 074

Sir/Madam,
 Sub: Your Loan Account No. 4005181639 with Central Bank of India, Secunderabad Branch.

Dr. Madireddy Raghuvver Reddy and Dr. Potha Archana Reddy availed above facilities from Central Bank of India, Secunderabad Branch. The repayment of the said loan is inter alia secured by mortgage and hypothecation of schedule mentioned property. Dr. Madireddy Raghuvver Reddy and Dr. Potha Archana Reddy (borrowers) failed to pay the outstanding to the bank and therefore the borrowers were called upon to pay an amount **Rs.2,68,54,966.03** (Rupees Two Crore Sixty Eight Lakhs Fifty Four Thousand Nine Hundred Sixty Six and Three Paise only) due as on 10.05.2019 with interest & cost thereon vide our demand notice dated 10.05.2019 issued under Section 13(2) of the Act. It was made clear that if the payment is not made within 60 days, Bank will be constrained to exercise its rights by taking possession of the securities. As Dr. Madireddy Raghuvver Reddy and Dr. Potha Archana Reddy (borrowers) failed to make payment, the undersigned took possession of the securities more fully described in the schedule hereunder on 01.10.2019. As per Section 13(4) of the Act, the bank is entitled to effect sale of the same and realize the proceeds towards costs, charges, expenses and outstanding balance. Accordingly, the undersigned intends selling the secured assets described in the schedule hereunder. The sale is intended to be carried out on 10.02.2020 with a Reserve Price of Rs.350.86 Lakh by way of inviting tenders from public and e-auction amongst the eligible tenders in case of receipt of more than one tender. Detailed terms of sale are set out in public notice of sale.

SCHEDULE: The specific details of the assets, which are intended to be brought to sale, are enumerated hereunder: DESCRIPTION OF IMMOVABLE PROPERTY

All that the property Building consisting of stilt for parking + Upper 4 Floors bearing Municipal No. 9-5-9 (New), 5-3-33 & 34 (Old), Admeasuring 534 Sq. Yards, on Plot bearing Nos. 58 & 59 in Survey Nos. 1 to 7 situated at ward No. 9, Block No. 5, Tummalakunta Village, Saroor Nagar Mandal, under GHMC, L.B. Nagar Circle, R. District and Property in the name of Dr. M. Raghuvver Reddy, under EM to the Bank and bounded by: North: Plot No. 57, South: 25' Wide Road, East: Plot No. 60, West: 35' Wide Road.

Date: 28-11-2019
Place: HYDERABAD
AUTHORISED OFFICER
Central Bank of India

"IMPORTANT"

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Central Bank of India

CHARMINAR BRANCH, #21-2-75/1 TO 5, Raghunath Complex, Gulzar House, HYDERABAD 500002, PH: 040-23468946, Mob : 6304903718

Notice of intended sale under Rule 6(2) and 8(6) of the Security Interest (Enforcement) Rules 2002 under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

To Name & Full Address of Borrower(s): 1. Sri Rachamalla Sankeerth S/o Mr. Rachamalla Srinivas #20-02-247, Hussaini Alam Bahadurpura, Hyderabad, PIN 500064. 2. Smt Rachamalla Sujatha W/o Mr. Rachamalla Srinivas #20-02-247, Hussaini Alam Bahadurpura, Hyderabad, PIN 500064.

Sir/Madam,
 Sub: Your Loan Account No.3907999704 with Central Bank of India, Charminar Branch, Hyderabad.

Sri Rachamalla Sankeerth and Smt Rachamalla Sujatha availed above facilities from Central Bank of India, Charminar Branch, Hyderabad. The repayment of the said loan is inter alia secured by mortgage and hypothecation of schedule mentioned property. Sri Rachamalla Sankeerth and Smt Rachamalla Sujatha (borrowers) failed to pay the outstanding to the bank and therefore the borrowers were called upon to pay an amount **Rs.26,06,465/-** (Rupees Twenty Six Lakh Six Thousand Four Hundred Sixty Five only) due as on 12.06.2019 with interest & cost thereon vide our demand notice dated 12.06.2019 issued under Section 13(2) of the Act. It was made clear that if the payment is not made within 60 days, Bank will be constrained to exercise its rights by taking possession of the securities. As Sri Rachamalla Sankeerth and Smt Rachamalla Sujatha (borrowers) failed to make payment, the undersigned took possession of the securities more fully described in the schedule hereunder on 19.09.2019. As per Section 13(4) of the Act, the bank is entitled to effect sale of the same and realize the proceeds towards costs, charges, expenses and outstanding balance. Accordingly, the undersigned intends selling the secured assets described in the schedule hereunder. The sale is intended to be carried out on 10.02.2020 with a Reserve Price of Rs.35.46 Lakh by way of inviting tenders from public and e-auction amongst the eligible tenders in case of receipt of more than one tender. Detailed terms of sale are set out in public notice of sale. **SCHEDULE: The specific details of the assets, which are intended to be brought to sale, are enumerated hereunder:**

DESCRIPTION OF IMMOVABLE PROPERTY

All that the property of House bearing Municipal No.20-2-217, admeasuring 154.00 Sq. Yards equivalent to 128.74 Sq. Mts, situated at Inside Sukhi Mir Kaman, Doodh Bowl, Hyderabad 500 064, Telangana in the name of Mrs. Rachamalla Sujatha W/o Mr. Rachamalla Srinivas under EM to the Bank and bounded by: North: House No. 20-2-202, South: Lane, East: House No. 20-2-216, West: House No. 20-2-218.

Date: 28.11.2019
Place: HYDERABAD
AUTHORISED OFFICER
Central Bank of India



Central Bank of India

MIYAPUR BRANCH, HYDERABAD, TELANGANA 500 049
 Phone: 040 23808910 Mob: 6304903737 E-mail: bnhdy03326@centralbank.co.in

Notice of intended sale under Rule 6(2) and 8(6) of the Security Interest (Enforcement) Rules 2002 under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

To Name & Full Address of Borrower(s): 1. Sri. SK Mustak Ahmed S/o Sri Rasool Saheb Plot No 2, Suryodaya Green Space, Shamshipur Village, Bowampet Panchayat, Medchal-Malkajgiri Dist., Hyderabad 500 043. 2. Smt.S K Shabana W/o Sri SK Mustak Ahmed Plot No 2, Suryodaya Green Space, Shamshipur Village, Bowampet Panchayat, Medchal-Malkajgiri Dist., Hyderabad 500 043.

Sir/Madam,
 Sub: Your Loan Account No.3697982117 & 4007024899 with Central Bank of India, Miyapur Branch, Hyderabad.

Sri. SK Mustak Ahmed and Smt. S K Shabana availed above facilities from Central Bank of India, Miyapur Branch, Hyderabad. The repayment of the said loan is inter alia secured by mortgage and hypothecation of schedule mentioned property. Sri. SK Mustak Ahmed and Smt. S K Shabana (borrowers) failed to pay the outstanding to the bank and therefore the borrowers were called upon to pay an amount **Rs.54,32,098/-** (Rupees Fifty Four Lakh Thirty Two Thousand Ninety Eight only) due as on 01.06.2019 with interest & cost thereon vide our demand notice dated 01.06.2019 issued under Section 13(2) of the Act. It was made clear that if the payment is not made within 60 days, Bank will be constrained to exercise its rights by taking possession of the securities. As Sri. SK Mustak Ahmed and Smt. S K Shabana (borrowers) failed to make payment, the undersigned took possession of the securities more fully described in the schedule hereunder on 11.09.2019. As per Section 13(4) of the Act, the bank is entitled to effect sale of the same and realize the proceeds towards costs, charges, expenses and outstanding balance. Accordingly, the undersigned intends selling the secured assets described in the schedule hereunder. The sale is intended to be carried out on 10.02.2020 with a Reserve Price of Rs.65.14 Lakh by way of inviting tenders from public and e-auction amongst the eligible tenders in case of receipt of more than one tender. Detailed terms of sale are set out in public notice of sale.

SCHEDULE: The specific details of the assets, which are intended to be brought to sale, are enumerated hereunder: DESCRIPTION OF IMMOVABLE PROPERTY

All that the Property of Land & Building Duplex House on, Plot No. 02 (admeasuring 158 Sq. Yards) and Plot No. 3/Part, (admeasuring 8 Sq. Yards), total admeasuring 166 Sq. Yards or equivalent to 136.77 Sq. Metres, with a total plinth area of 1742 Sq. Feet (RCC), consisting of ground and first floors, in Part of Survey No: 62, 70.61/A, 61/A/A, 61 /A/ E, of "SURYODAYA GREEN SPACE", situated at Shamshipur Village, Bowampet Gram Panchayat, Dundigal-Gandimisamma Mandal, Medchal-Malkajgiri District, Telangana State, in the name of Mr.SK Mustak Ahmed, S/o Mr. Rasool Saheb under Equitable Mortgage to the Bank and bounded by: North : Plot No.3/Part, South: Plot No.1, East : 30' Wide Road, West: Neighbours Land

Date: 28.11.2019
Place: HYDERABAD
AUTHORISED OFFICER
Central Bank of India

FORM NO. INC-25A

Advertisement to be published in the newspaper for conversion of Public company into a private company Before the Regional Director, Ministry of corporate affairs South East Region

In the matter of the Companies Act, 2013, section 14 of the Companies Act, 2013 And rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of M/s.MNR COTTONS LIMITED having its registered office at 1-6-692/301, Sai Home Sri Hari Residency, Near Ramalayam Temple, Chaitanyapuri, Hyderabad, Telangana-500060

Notice is hereby given to the general public that the company intending to make an application to central government under section 14 of the companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the extra-ordinary general meeting held on 23rd November 2019 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by the registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director at 3rd floor, Corporate Bhawan, Bandlaguda, Nagole, Tattianaram Village, Hayat Nagar Mandal, Hyderabad, Telangana-500068, within Twenty one days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

1-6-692/301, Sai Home Sri Hari Residency, Near Ramalayam Temple, Chaitanyapuri, Hyderabad, Telangana-500060

For and on behalf of Applicant
M/s.MNR COTTONS LIMITED

SD/-
Anantha Maddi Reddy

Registered office of the Company: 1-6-692/301, Sai Home Sri Hari Residency, Near Ramalayam Temple, Chaitanyapuri, Hyderabad, Telangana-500060 Managing Director DIN: 03394981



HINDUJA LEYLAND FINANCE LIMITED

Corporate Office: No 27A, Developed Industrial Estate, Guindy, Chennai-600032, Tamil Nadu.
 Regional Office: Near Andhra Bank Opp. SBI & HDFC Bank, S.R. Nagar, HYDERABAD -38
 Contact Nos: Authorized officer: SHARAT CHANDRA/ Dial 9852856587, Email: sharat.chandra@hindujaleylandfinance.com

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Hinduja Leyland Finance Limited (HLF) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub -section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HLF for an amount as mentioned herein under with interest thereon.

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Date of Possession
Contract No. ATVJV100966 Mr. Sri. Sappa Veera Venkata Satyanarayana S/o Koteswara Rao, D.No.15/228-1, Kotapalli Vari Veedhi, Dhumpaadi Badi Bazar, Satyanarayana Puram, Guduvada, Krishna-521301. (Borrower) Smt. Sappa Syamala D.No. 15/228-1 Kotapalli Vari Veedhi, Dhumpaadi Badi Bazar, Satyanarayana Puram, Guduvada, Krishna-521301. (Co-Borrower)	01/07/2019 Rs. 6,15,57,691/- (Rupees Six Crore Fifteen Lakh Fifty Seven Thousand Six Hundred and Ninety one only)	29-11-2019

Description of Secured Asset (Immovable Property)

PROPERTY I
 R.S.No. 134/2, Assmt No. 21297, Door No. 16/330-3, Satyanarayana puram., Urban Bank South Road, Guduvada, Krishna District, Pin. 521301.
SCHEDULE: East: Boundary wall of Co-operative Urban Bank, South: Municipal Bazar, West: Property of Naredala Jhansi, North: Property of Sangireddy Durga Rao

Property 2: R.S.No. 189/2, Assmt No. 1068020105, Door No. 16/330-1, "KINNERA COMMERCIAL COMPLEX", Ground floor, Shop No.1,2,3,4, & 24,25,26, Satyanarayana puram, Guduvada, Krishna District Pin. 531025. **Schedule:** 1st prathi-undivided share of an extent of 15.0 Sq. Yds for Shop No.1 out of 2797.79 Sq. Yds. East : Municipal Bazar, South : Municipal Bazar, West: Land belongs to Dasika Jagannadham, Vurrit Nagalah, North : Municipal Bazar

Place: Hyderabad
Date : 03-12-2019
(Authorised Officer)
Hinduja Leyland Finance Limited

FORM NO. URC.2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act

[Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

- Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code 122050 that RAPHA HEALTH (INDIA) LLP, a LLP may be registered under Part of Chapter XXI of the Companies Act 2013, as a company limited by shares.
- The principal objects of the company are as follows:
 To carry on in India or elsewhere the Business of Medical Referrals /Lead Generation and Medical tourism (Travel and Management) and design and development of computer software for use with Medical technology and medical laboratories and medical counseling and medical Consulting Tourism and Travel and carrying freight for medicinal drugs.
- A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at D.No-1-72/ME/8, Plot No-8, Nagarjuna Enclave, Makhmahaboopet, Miyapur, Near Bus Body Building, Hyderabad - 500 049, Telangana.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Name(s) of Applicant
For RAPHA HEALTH (INDIA) LLP
 1. Ravi Suman
 2. Sravan Kumar Kanukuntla

Place : Hyderabad
Date : 29-11-2019

CYIENT

Cyient Limited

Regd. Office: 4th Floor, 'A' Wing, Plot No. 11, Software Units Layout, Infocity, Madhapur, Hyderabad - 500 081. Ph: 040- 67641322
 Email: company.secretary@cyient.com; Website: www.cyient.com
 CIN: L72200TG1991PLC013134

NOTICE

[For Claiming dividends lying unclaimed with the Company before being transferred to Investor Education and Protection Fund (IEPF)]

This Notice is published pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer & Refund) Amendment Rules, 2016 ("Rules") as amended to date. Complying with the requirements set out in the Rules, the Company, hereby, requests the shareholders who have not claimed their dividends to do so by 12 December 2019.

The Company has also uploaded full details of such shareholders and dividends unclaimed for transfer to IEPF on its website at www.cyient.com. Shareholders are requested to refer to the Company's website at <http://www.cyient.com/investors/corporate-governance/> to verify the details of un-encashed dividends.

Shareholders may note that shares for which the dividends remain unclaimed for seven years are liable to be transferred to IEPF including all benefits accruing on such shares, if any. They, however, can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

In case the Company does not receive any communication from the concerned shareholders by 12 December 2019, the Company shall, with a view of adhering to the requirements of the Rules, transfer the shares to IEPF by the due date as per the procedure set out in the Rules, without any further notice. No claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said

